

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Hon'ble Chief Justice's Secretariat)**

\*\*\* Email: [cjsec.highcourt@gmail.com](mailto:cjsec.highcourt@gmail.com)

**Subject: Application of Smt. Nusrat Nazir Wd/o Late Fayaz Ahmad Dar (Ex-Jamadar) R/o Samboora, Pampore, Pulwama, seeking her appointment on compassionate ground in terms of S.O 429 dated 06-09-2022.**

**ORDER**

No. 565 of 2023/PSY

Dated: 02/05/2023

Smt. Nusrat Nazir wd/o Late Shri Fayaz Ahmad Dar ( Ex- Jamadar) R/o

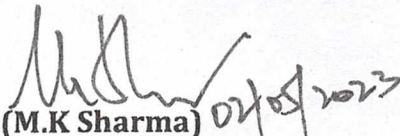
Samboora, Tehsil Pampore, District Pulwama is hereby substantively appointed as Orderly in the Pay Level SL-1 (14800-47100), in terms of "the Jammu and Kashmir Rehabilitation Assistant Scheme, 2022", in relaxation of age in terms of Rule 6B (a) of S.O 429 of 2022, and is posted as such in District cadre Pulwama, against the available vacancy.

However, her appointment is subject to the condition that she will look after the dependents of Late Shri Fayaz Ahmad Dar and will provide all the necessities of life to them presently and in future also even after her marriage.

**Note:**

- i) The appointee shall join before the Principal District & Sessions Judge, Pulwama within a period of 21 days from the date of issuance of this order, who shall get all the testimonials of the appointee verified from the concerned authorities;
- ii) The appointee shall give an understanding in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about her character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, her appointment shall be deemed cancelled ab-initio and she shall have no claim on his appointment.
- iii) The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.

**By Order of Hon'ble the Chief Justice.**

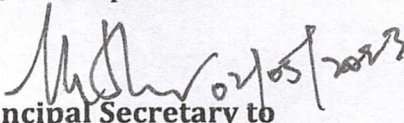
  
(M.K Sharma) 02/05/2023

Principal Secretary to  
Hon'ble the Chief Justice

No.: 232-239/PSY-65 Dated: 02/05/2023

**Copy to the:-**

1. Registrar General, High Court of J&K and Ladakh at Jammu/ Srinagar.
2. Registrar Vigilance, High Court of J&K and Ladakh at Jammu/ Srinagar.
3. Registrar Rules, High Court of J&K and Ladakh at Jammu/ Srinagar.  
..... for information.
4. Pr. District & Sessions Judge Pulwama for information and necessary action.
5. Director Finance, High Court of J&K Main Wing, Jammu/Srinagar for information.
6. Ms. \_\_\_\_\_ for compliance.
7. I/C NIC for uploading on the High Court website.

  
Principal Secretary to  
Hon'ble the Chief Justice